

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3358**  
TO BE ANSWERED ON 15.03.2018

**PROPOSALS RECEIVED FOR RURAL DEVELOPMENT WORKS**

**3358. SHRI PASUNOORI DAYAKAR:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the number of proposals received by the Government for rural development works during the last four years from the Government of Telangana and Andhra Pradesh and the amount involved therein along with the action taken thereon, scheme-wise;
- (b) whether any proposals received from the said State Governments are still pending and if so, the details thereof;
- (c) whether any time limit has been fixed for disposal of such pending proposals;
- (d) whether the delays in approval of proposals hamper the development works; and
- (e) the manner in which the cost overruns are being adjusted?

**ANSWER**  
**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT**  
**(SHRI RAM KRIPAL YADAV)**

(a) & (b): The Ministry of Rural Development, inter alia, is implementing Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Pradhan Mantri Awaas Yojana-Gramin (PMAY-G), Pradhan Mantri Gram Sadak Yojana (PMGSY) and Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM) and National Social Assistance Programme (NSAP) in rural areas of the country including Telangana and Andhra Pradesh, to bring about overall improvement in the quality of life of the people in rural areas through employment generation, skilling of youths, provision of social assistance and other basic amenities. Proposals received from the State Governments/UT Administrations are sanctioned as soon as satisfactory compliances are received as per the scheme guidelines.

(c) to (e): Do not arise.

\*\*\*\*\*